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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 18155/2025 & CM APPL. 75112/2025

19553(P)(RETD.) GP CAPT. RAJAT DWIVEDI .....Petitioner Through: Mr. Kushal Choudhary and Mr. Angad Ahluwalia, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through: Mr. R. Venkat Prabhat, SPC with Mr. Ansh Kalra, Ms. Kamna Behrani, Mr. Neeraj Raj Paulose, Advs. with Mr. Manish Kumar Singh and Mr. Mritunjay (DAV Legal Cell, Airforce).
Ms. Pallavi Talwar, GP for R-3.

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER(ORAL) 01.12.2025

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## C. HARI SHANKAR, J.

1. This writ petition is directed against what is essentially an adjournment order. The order under challenge reads thus:

ORDER 27.02.2025

MA 149/2025

List this application after the decision of Larger Bench.

**2.** Certiorari jurisdiction has its limitations. We are not expected, when exercising certiorari jurisdiction, to monitor the dealing of

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matters by the Tribunal.

- 3. The impugned order has merely adjourned the petitioner's application after the decision of the larger Bench of the Tribunal.
- **4.** The petitioner's grievance appears to be that the larger Bench is not being constituted since long.
- 5. That, in our view, cannot be a basis for us to entertain this writ petition. The writ petition is, accordingly, dismissed as being completely misconceived.
- **6.** This shall not, however, inhibit the petitioner from moving an appropriate application before the Tribunal for any reliefs that the petitioner may seek.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 1, 2025/gunn

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